

**HIGH COURT OF DELHI: NEW DELHI**

**NOTIFICATION**

No. 216/Rules/DHC

Dated: 31.03.2014

In exercise of powers conferred under Article 235 of the Constitution of India, Section 47 of the Punjab Courts Act, 1918 and all other powers enabling it in this behalf, the High Court of Delhi hereby makes the following amendment in the “Delhi Judicial Service (Leave) Rules, 2011”, namely:-

1. The words “Central Civil Services (Leave) Rules, 1972” occurring at the end of Serial No. 11 of Form 2, shall be substituted by the words “Delhi Judicial Service (Leave) Rules, 2011”.

**NOTE:** THIS AMENDMENT SHALL COME INTO FORCE FROM THE DATE OF ITS PUBLICATION IN THE GAZETTE.

BY ORDER OF THE COURT  
Sd/-  
(SANGITA DHINGRA SEHGAL)  
REGISTRAR GENERAL